

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 262 of 2015

Dated: 11th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Chaudhary

Counsel for the Respondent(s) : Ms. Swapna Seshadri

ORDER

Heard.

Admit.

Issue notice of the Appeal to all the respondent returnable within three weeks from today. Reply/counter affidavit be filed by the respondents within four weeks from today. At this stage, Ms. Swapna Seshadri, learned counsel accepts notice on behalf of the State Commission. She is directed to file reply/counter affidavit within four weeks from today. Rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Post this Appeal for hearing on **19th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

rkt/vt

**(Justice Surendra Kumar)
Judicial Member**

